

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 80 of 2021**

**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Vs.**

**Bharath Infra Exports and Imports Ltd.**

**...Respondent**

**Present:**

**For Appellants: Mr. V. M. Kannan, Mr. Sanjay Kapur, Ms. Megha Karnwal,  
Mr. Sambit Panja, Mr. Arjun Bhatia, Advocates**

**For Respondents: Ms. Garima Jain, Advocates for R-1**

**ORDER**

**(Through Virtual Mode)**

**16.04.2021:** Ld. Counsel for the Respondent has filed Reply Affidavit on 09.04.2021 Diary No. 26690, which is taken on record.

Learned Counsel for the Respondent is seeking adjournment, Ld. Counsel for the Appellant has no objection. Prayer allowed.

Let the matter be fixed 'For Admission (After Notice)' on **03<sup>rd</sup> May, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Mr. Kanthi Narahari]  
Member (Technical)**

SC/RR